

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:374
ANSWERED ON:29.07.2009
FAKE MEDICAL PRACTITIONERS
Sugumar Shri K.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Union Government has received any complaints against the activities of quacks/fake medical practitioners in the country;
- (b) if so, the details thereof;
- (c) whether the Union Government is contemplating to make any law to check the activities of such elements; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a)to(d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 374 FOR 29TH JULY, 2009

The State Medical Councils which grant registration to practitioners are empowered to take action against quacks. The provisions exist in Indian Medical Council Act, 1956, Indian Medicine Central Act, 1970, and Homoeopathy Central Council Act, 1973 to take action against unqualified/unregistered practitioners of medicine. Any person who acts in contravention of the provisions can be punished with imprisonment and fine under respective Acts. Since the responsibility of enforcement of statutory provisions is that of concerned State Government, no data on quacks is maintained by the Central Government. Under Central Government, degree of the doctors is verified from the competent authorities at the time of their appointment whenever required.